

each, the court having ordered that they would be remanded to jail in default. Formal complaint under section 19 of the MZI Act, 1981 is being filed for initiating legal proceedings.

राजस्थान में बैंकों द्वारा बीस सूत्री कार्यक्रम के अन्तर्गत दिए गए ऋणों की वसूली

4605. श्री विरदाराम फूलवारिया : क्या वित्त यह बताने की कृपा करेंगे कि :

(क) विभिन्न सहकारी बैंकों और राष्ट्रीयकृत बैंकों द्वारा बीस सूत्री कार्यक्रम के अन्तर्गत राजस्थान में दिए गए ऋणों की कितने प्रतिशत वसूली हुई है;

(ख) क्या राज्य में वसूली जबरदस्ती की गई थी और गरीब लोगों तथा कार्तकारों से हाथापाई और दुर्व्यवहार किया गया; और

(ग) यदि हां, तो क्या सरकार ने इस सम्बन्ध में कोई जांच कराई है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) बीस सूत्री कार्यक्रम के अन्तर्गत राष्ट्रीयकृत बैंको अथवा सहकारी बैंकों द्वारा किए गए ऋणों की वसूली के सम्बन्ध में अलग से आंकड़े उपलब्ध नहीं हैं अलबत्ता जून, 1982 में समाप्त होने वाले वर्ष में राजस्थान राज्य में अनुसूचित वाणिज्यिक बैंको के प्रत्यक्ष कृषि ऋणों के सम्बन्ध में भांग की तुलना में वसूली की प्रतिशतता 52.6 के अखिल भारतीय स्तर के मुकाबले 47.1 थी। 31 मार्च, 1984 को राजस्थान राज्य का प्राथमिक भूमि विकास बैंको राज्य भूमि विकास बैंको की शाखाओं

का संचयी भांग की तुलना में प्राथमिक स्तर पर वसूली का प्रतिशत 12.81 था।

(ख) और (ग) बकाया रकमों की वसूली करने के लिए बैंक पुराने और जान बूझ कर चूक करने वालों के मामलों में कानूनी कार्यवाही करते हैं। यदि दुर्व्यवहार आदिकी विशिष्ट शिकायतें हो तो जांच और उचित उपचारात्मक कार्यवाही के लिए उन्हें सरकार के ध्यान में लाया जाने चाहिए।

Legislation to Curb the Indiscriminate Growth of Powerlooms

4606. SHRIMATI SUSEELA GOPALAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the powerloom owners of Tamil Nadu have obtained a stay order on 30th April, 1983 against the notification No CER/10/77 dated 15 April, 1977, issued by his Ministry ;

(b) whether Government are aware that this stay will harm the interests of handloom weaving industry ;

(c) whether Government are taking steps to vacate the stay ; and

(d) whether Government are considering bringing legislation to curb the indiscriminate growth of powerlooms and to protect the interests of handlooms ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) Government are aware of the possibility of the stay adversely affecting the interests of the handloom weaving industry.

(c) Yes, Sir.

(d) There is no proposal under consideration for bringing legislation to curb the growth of powerlooms at present. There is, however, a proposal for bringing a legislation for reservation of certain varieties of fabrics for production by the handloom sector.

Regularisation of Services of Employees of Central Silk Board

4607. SHRI RAMAVATAR SHASTRI : Will the Minister of COMMERCE be pleased to state :

(a) whether the employees working in the Central Silk Board have not been made permanent even after their six to fifteen years of service in the Board ;

(b) if so, the reasons thereof ; and

(c) the action Government propose to take for regularising their services ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) to (c) 381 employees of the Central Silk have already been confirmed against the existing 422 permanent posts in the Board. Since several institutions

functioning under the control of Central and State Governments had been taken over by the Central Silk Board, consolidated seniority list is yet to be finalised by the Board. After finalisation of the seniority list the Board will taken action to confirm the eligible employees against the remaining permanent posts and other posts that may become available in due course as a result of the conversion of temporary posts into permanent ones.

Petro Dollar Investments in Industries

4608. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state :

(a) whether any of Gulf countries have offered to make big petro-dollar investments in some of our industries; and

(b) if so, the extent of such offer and the industries that will be benefited by these investments ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) (a) and (b) : A statement is attached showing the approvals accorded by Government so far for investment from the oil exporting developing countries.